

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) No, Sir.

(b) The existing plant, on reaching its full capacity, will be in a position to meet public demand.

**Treatment of New Sindhudurg District of Maharashtra as Backward for the Purpose of Postal Communications**

2207. PROF. MADHU DANDAVATE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that after the break up of the former Ratnagiri district of Maharashtra into two districts Ratnagiri and Sindhudurg only the new Ratnagiri district is treated as 'backward' for the purposes of Postal Communications.

(b) whether the new Sindhudurg district is still not treated as backward, for postal purposes ; and

(c) if so, whether like the new Ratnagiri district, the new Sindhudurg district too will be treated as 'backward' entitling the district all facilities available to the backward areas ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) to (c) At the time of re-organisation of the two districts-Ratnagiri and Sindhudurg, with effect from 1-5-81 Gaganbavda Taluka of Kolhapur District was added to Sindhudurg district to form Vaibhavwadi Taluka. With effect from 29-9-81 these two districts were classified as normal rural areas excepting Vaibhavwadi Taluka as the rest of the districts did not qualify to be treated as backward for Postal development.

**Industrial Licences Issued in Bihar**

2208. SHRI SATYENDRA NARAIN SINHA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether only 25 Industrial licences were issued in Bihar in 1984 as reported in the 'Economic Times' of 11 March, 1985 ;

(b) if so, whether Government consider it satisfactory as compared to the licences issued to other States ; and

(c) the reasons for this low rate of establishing industries in Bihar ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMED KHAN) : (a) 26 industrial licences and 21 letters of intent were issued in 1984 for setting up industries in Bihar.

(b) and (c) Grant of letters of intent/ industrial licences for setting up industries in any State depends upon the number of applications received for location of industries in that State. The choice of location for the establishment of an industry by the entrepreneur is influenced, inter-alia, by the availability of infrastructural facilities, raw materials, etc.

**Setting up of Oil Terminal at Paradeep in Orissa**

2209. SHRI LAKSHMAN MALLICK : Will the Minister of PETROLEUM be pleased to state :

(a) whether Government propose to set up an oil terminal at Paradeep in Orissa ; and

(b) if so, the details in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) A proposal for setting up an oil terminal at Paradeep is under consideration.

(b) Hindustan Petroleum Corporation Limited has been asked to prepare a feasibility report for the project.

**Amendment of Drugs (Price Control) Order, 1979**

2210. SHRI AMAR ROYPRADHAN : Will the Minister OF CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that Government have decided to amend the Drugs (Price Control) Order, 1979 keeping in view the increasing prices of life-saving drugs in the country ;